CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH

Service Tax Appeal No. 86915 of 2017

(Arising out of Order-in-Appeal No. MUM-SVTAX-002-APP-823 to 852-16-17 dated 31.03.2017 passed by Commissioner of Service Tax-II (Appeals), Mumbai)

Shri Ravikant Hari Shetye **Appellant**
A-3, Devesh Apartment CHS,
1st floor, Room No.3, Kopar Road,
Dombivli, Thane 401 202.

Vs.

Commissioner of Service Tax-II, Mumbai **Respondent**
4th floor, New Central Excise Bldg.,
Maharshi Karve Road,
Churchgate, Mumbai 400 020.

Appearance:

None for the Appellant
Shri Dharmender Singh, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/85122/2021**

Date of Hearing: 20.01.2021
Date of Decision: 20.01.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

tvu